

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Value Infracon India Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President**

**SH. S.K. MOHAPATRA
Hon'ble Member (T)**

PRESENTS:

For the Petitioner(s):-

**Mr. Rahul Lal Akhriya and Ms. Shruti,
Advocates**

For the Respondent(s):-

ORDER

C.A. No. 60(PB)/2018

This is an application for withdrawal of Form-2 containing written communication by the Resolution Professional, which was filed alongwith the petition. We accept the request for withdrawal. Application is allowed and Form-2 stands withdrawn.

The name of Mr. Sanjay Kumar Singh in the new Form-2 is taken on record.



Notice to show cause for 20th February, 2018 to the respondents be issued why this application be not admitted for triggering the insolvency resolution process. Process dasti.

List the matter on 20th February, 2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

09.02.2018
V.Sethi